

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).11637/2004

(From the judgement and order dated 16/04/2004 in WA No.7997/1999 of HIGH COURT OF KARNATAKA AT BANGALORE)

SYNDICATE BANK & ORS

Petitioner(s)

VERSUS

VENKATESH GURURAO KURATI

Respondent(s)

(With prayer for interim relief)

Date: 13/09/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner(s)Mr. V. Sudeer, Adv.

Mr. Balaji Srinivasan, Adv.

Mr. MBRS. Raju, Adv.

Ms. S. Sunita, Adv.

Mr. J.B. Ravi, Adv.

Mr. S.Sachin, Adv.

Mr. S. Srinivasan, Adv.

For Respondent(s)Mr. Naveen R. Nath, Adv.

Ms.L.M. Bhat, Adv.

Ms. Anitha Shenoy, Adv.

Ms. Hetu Arora, Adv.

UPON hearing counsel the Court made the following
O R D E R

Statement of objections be filed within six weeks and rejoinder within three weeks.

(N. Annapurna)
Court Master

(V.P. Tyagi)
Court Master